

MR. SPEAKER: May be, to the Office. It came to me after 10.30.

SHRI JYOTIRMOY BOSU: You have failed to regulate the House during the Question Hour. I have seen that. I do not want to make any further observation on that.

MR. SPEAKER: How can I regulate the Members like you? For regulation of the House, the senior Members like you must cooperate.

SHRI C. N. VISVANATHAN: We should not make such observations. In whatever we do, we must cooperate with the Chair and give respect to the Chair.

MR. SPEAKER: Does the regulation mean only allowing you to speak?

SHRI JYOTIRMOY BOSU: I have given a privilege motion....

MR. SPEAKER: I have yet to consider it.

SHRI JYOTIRMOY BOSU: That has not been conveyed to me.

MR. SPEAKER: I have to consider it first. You give a notice and you want an opportunity to make a speech on that even before I consider that.

Please don't record; it is not going to the press also.

SHRI JYOTIRMOY BOSU: **

SHRI VAYALAR RAVI: I have given an adjournment motion...

MR. SPEAKER: I have not disallowed it. I am getting some facts.

Papers to be laid.

**NOTIFICATION UNDER CUSTOMS ACT,
INCOME-TAX ACT AND UNDER CENTRAL
EXCISE RULES**

**THE MINISTER OF FINANCE AND
REVENUE AND BANKING (SHRI
H. M. PATEL):** I beg to lay on the
Table:—

(1) A copy of Notification No. G.S.R. 1653 (Hindi and English versions) published in Gazette of India dated the 3rd December, 1977, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library. See No. LT-1365/77].

(2) A copy of the Income-Tax (Ninth Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 827(E) in Gazette of India dated the 8th December, 1977, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-1366/77].

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 730(E) published in Gazette of India dated the 3rd December, 1977, together with an explanatory memorandum.

(ii) G.S.R. 731(E) published in Gazette of India dated the 3rd December, 1977 together with an explanatory memorandum. [Placed in Library. See No. LT-1367/77].

**ANNUAL REPORT OF AND REVIEW ON
EXPORT CREDIT AND GUARANTEE
CORPORATION LTD., AND M.M.T.C. OF
INDIA LTD. AND S.T.C. OF INDIA, LTD.**

**THE MINISTER OF STATE IN THE
MINISTRY OF COMMERCE AND
CIVIL SUPPLIES AND COOPERA-
TION (SHRI ARIF BEG):** I beg to lay
on the Table a copy each of the
following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the year ended 31st December, 1976.

(ii) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1368/77].

(b) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1976-77.

(ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1369/77].

(c) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1976-77.

(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1370/77].

NOTIFICATION UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): I beg to lay on the Table a copy of the **All-India Services (Provident Fund) Amendment Rules, 1977** (Hindi and

English versions) published in Notification No. G.S.R. 1657 in Gazette of India dated the 10th December, 1977 under sub-section (2) of section 3 of the All-India Services Act, 1951. [Placed in Library. See No. LT-1371/77].

ANNUAL REPORTS OF ORIENTAL FIRE AND GENERAL INSURANCE CO. LTD., UNITED INDIA FIRE AND GENERAL INSURANCE CO. LTD. NATIONAL INSURANCE CO. LTD., AND GENERAL INSURANCE CORPORATION OF INDIA LTD AND STATEMENTS

SHRI H. M. PATEL: I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Annual Report of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year ended 31st December, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid. [Placed in Library. See No. LT-1372/77].

(b) (i) Annual Report of the United India Fire and General Insurance Company Limited, Madras, for the year ended 31st December, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid. [Placed in Library. See No. LT-1373/77]